

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-395/ND/2020

IN THE MATTER OF:
Smt. Kanika Dandona

...PETITIONER

Vs.

M/s. Chuliwal Containers Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 18.03.2020

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Sanjeev Kumar and Mr.
Arvind Kumar, Advocates
For the Respondent/ Corporate-debtor :Mr. Aslam Shafi, Advocate

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 20.04.2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)